FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s.DEVAS ENGINEERING SYSTEMS PRIVATE LIMITED.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Devas Engineering Systems Private Limited
2.	Date of incorporation of corporate debtor	06th April 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U29150TZ2010PTC015970
5.	Address of the registered office and principal office (if any) ofcorporate debtor	Plot No 101A, SIPCOT Industrial Complex Phase-I, Hosur, Tamil Nadu - 635126
6.	Date of closure of Insolvency Resolution Process	16th November, 2023 [Liquidation ordered by NCLT on 17th November,2023]
7.	Liquidation commencement date of corporate debtor	17th November, 2023. [Order received on 21st November ,2023]
8.	Name and registration number of the insolvency professionalacting as liquidator	**M/s. SPP Insolvency Professionals LLP** Reg.no.IBBI/IPE-0143/IPA-1/2022-23/50033 No.27/9 ,Nivedh Vikas,Pankaja Mill Road, Puliyakulam, Coimbatore- 641045 Ph.no: +91-94888-10404/ 73730-52341 Mail to: despl.liq@gmail.com
9.	Address and e-mail of the liquidator, as registered with the Board	
10.	Address and e-mail to be used for correspondence with the liquidator	
11.	Last date for submission of claims	18th December, 2023

Notice is hereby given that the National Company Law Tribunal , Chennai Bench has ordered the

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

For SPP Insolvency Professionals LLP

Designated Partner

CA S Prabhu
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
Liquidator of M/s. Devas Engineering Systems Private Limited
AFA No. AA1/50033/01/140224/10019 valid upto 14.02.2024

Date : 22.11.2023
Place : Coimbatore

Published on 24.11.2023 :

1.The New Indian Express (Hosur Edition)
2.Dinamani (Hosur Edition)

மகளிர் சிறப்புத் திட்டங்களில் தமிழகம் முன்னிலை

ஒசூர், நவ. 23: இந்திய அளவில் தமிழகத்தில் தான் மகளிர் சிறப்புத் திட்டங்கள் அதிகம் செயல்படுத்தப்பட்டு வருவதாக அமைச்சர் உதயநிதி ஸ்டாலின் தெரிவித்தார்.

கிருஷ்ணகிரி மாவட்டம், குந்தாரப்பள்ளியில் முன்னாள் எம்எல்ஏ பி.முருகன் இல்லத் திருமண விழாவில் பங்கேற்று மணமக்கள் மருத்துவர் நவீன்குமார், மருத்துவர் கனிமொழியை வாழ்த்தி பேசினார்.

முன்னாள் எம்எல்ஏ பி.முருகன் திமுகவில் பல்வேறு பொறுப்புகளில் திறம்பட செயல்பட்டு வருகிறார். முதல்வர் மு.க.ஸ்டாலின் மகளிருக்கு அதிக அளவிலான சிறப்புத் திட்டங்களைச் செயல்படுத்தி வருகிறார். கடந்த 3 மாதங்களாக திமுக தேர்தல் வாக்குறுதியில் அறிவித்திருந்த கலைஞர் மகளிர் உரிமைத் திட்டத்தில் ஒரு கோடியே 14 லட்சம் மகளிருக்கு உதவித்தொகை வழங்கப்பட்டு வருகிறது. மகளிருக்கான கட்டணமில்லா பேருந்து பயணத் திட்டம் அதிக வரவேற்பை பெற்றுள்ளது. வரும் மக்களவைத் தேர்தலில் பாஜகவை ஆட்சியில் இருந்து அகற்ற அனைவரும் தயாராகுவோம் என்றார்.

அமைச்சர் உதயநிதி ஸ்டாலினுக்கு முன்னாள் எம்எல்ஏ பி.முருகன் வெள்ளி வேல் வழங்கினார்.

இந்த திருமணத்தில் தமிழ்நாடு உணவு மற்றும் உணவுப் பொருள் வழங்கல் துறை அமைச்சர் அர.சக்கரபாணி, கிருஷ்ணகிரி மேற்கு மாவட்டச் செயலாளர் ஒய்.பிரகாஷ், கிருஷ்ணகிரி கிழக்கு மாவட்டச் செயலாளர் மதியழகன், ஒசூர் மாநகர மேயர் எஸ்.ஏ.சத்யா, முன்னாள் மக்களவை உறுப்பினர்கள் இ.ஜி.சுகவனம், வெற்றிச் செல்வன், மேற்கு மாவட்ட அமைப்புச் செயலாளர் யுவராஜ், முன்னாள் மாவட்டச் செயலாளர் செங்குட்டுவன், மாநில இளைஞரணி துணைச் செயலாளர் சீனிவாசன் மாவட்ட நகர, ஒன்றிய, பேரூர் கழக நிர்வாகிகள் உள்பட பலர் கலந்து கொண்டனர்.

பெரிய கணக்கம்பட்டி கிருஷ்ணர் கோயில் குடமுழுக்கு

ஊத்தங்கரை, நவ. 23: ஊத்தங்கரையை அடுத்த பெரிய கணக்கம்பட்டியில் அமைந்துள்ள ராதா ருக்மணி சமேத ஸ்ரீ கிருஷ்ணர் கோயில் குடமுழுக்கு வியாழக்கிழமை நடைபெற்றது (படம்).

கடந்த 19 ஆம் தேதி கொடியேற்றத்துடன் குடமுழுக்கு விழா தொடங்கியது. நாள்தோறும் சிறப்பு பூஜைகள், யாகங்கள் நடத்தப்பட்டன. வியாழக்கிழமை புனித நீர் கலசங்களுக்கு ஊற்றப்பட்டு குடமுழுக்கு நடத்தப்பட்டது. விழா ஏற்பாடுகளை படப்பள்ளி ஊராட்சி மன்றத் தலைவர் சீதாலட்சுமி ராமாமிர்தம், ஊர் நாயுடு ரமேஷ், ஊர் தர்மகர்த்தா கோகுல், பெரிய கணக்கம்பட்டி யாதவ மகா சபை தலைவர் மணிவண்ணன், விழா குழுவினர் திருமால், நடராஜ், யாதவர் இளைஞர் அணி பொறுப்பாளர்கள், ஊர் பொதுமக்கள் செய்திருந்தனர். கும்பாபிஷேக நிகழ்வுகளை குன்னத்தூர் சீனிவாச ஐயங்கார் குழுவினர் நடத்தினர். பெரிய கணக்கம்பட்டி நாகசுர வித்துவான் கோகுல், திருப்பதி தேவஸ்தான வித்துவான் தேவராஜ் ஆகியோரின் மங்கல இசையுடன் விழா நடைபெற்றது. பக்தர்களுக்கு அன்னதானம் வழங்கப்பட்டது.

கிருஷ்ணகிரி எஸ்.கே.நவாப் இல்லத் திருமண விழா

கிருஷ்ணகிரி, நவ. 23: கிருஷ்ணகிரி நகர திமுக செயலாளர் எஸ்.கே.நவாப்– நகர்மன்றத் தலைவர் பரிதா நவாப் தம்பதியின் மகன் அமீர் சுஹேல் – மாதுளா(எ)நூரே ஷஃபின் திருமண விழாவில் தமிழக அமைச்சர் உதயநிதி ஸ்டாலின் பங்கேற்று திருமணத்தை வியாழக்கிழமை நடத்தி வைத்தார்.

தமிழக உணவுத் துறை அமைச்சரும், கிருஷ்ணகிரி மாவட்ட பொறுப்பு அமைச்சருமான அர.சக்கரபாணி, கிருஷ்ணகிரி கிழக்கு மாவட்ட திமுக செயலாளர் மதியழகன் எம்எல்ஏ(பர்கூர்) ஆகியோர் முன்னிலை வகித்தனர். விழாவிற்கு வந்தவர்களை நகர திமுக செயலாளர் எஸ்.கே.நவாப் வரவேற்றார். முன்னாள் முதல்வர் கருணாநிதி சிலையை கிருஷ்ணகிரியில் அமைக்க பல்வேறு போராட்டங்களை நடத்தி வெற்றி பெற்றவர் நவாப் என உதயநிதி ஸ்டாலின் தெரிவித்தார்.

நிகழ்ச்சியில் எம்.பி. அ.செல்லகுமார், கிருஷ்ணகிரி மேற்கு மாவட்ட திமுக செயலாளர் ஒய்.பிரகாஷ் எம்எல்ஏ (ஒசூர்), கிழக்கு மாவட்ட அவைத் தலைவர் தட்ரஅள்ளி நாகராஜ், மாவட்ட ஊராட்சிக் குழுத் தலைவர் மணிமேகலை நாகராஜ், பொதுக் குழு உறுப்பினர்கள் நாகராஜன், அஸ்லம், சித்ரா சந்திரசேகர், கோதண்டன், மாவட்ட இளைஞரணி துணை அமைப்பாளர் மகேந்திரன் உள்பட பலர் கலந்து கொண்டனர். நகர்மன்ற தலைவர் பரிதா நவாப் நன்றி தெரிவித்தார். விழாவில் நகரச் செயலாளர் நவாப்– பரிதாநவாப் இணைந்து வெள்ளி செங்கோலை உதயநிதி ஸ்டாலினுக்கு வழங்கினர்.

ஒசூர் வனப் பகுதியில் முகாமிட்டுள்ள யானைகள் கூட்டம்

விவசாயிகளுக்கு வனத் துறை எச்சரிக்கை

ஒசூரை அடுத்த சானமாவு வனப்பகுதியில் முகாமிட்டுள்ள யானைகள் கூட்டம்.

ஒசூர், நவ. 23: கர்நாடக மாநிலம், பன்னேர்கட்டா வனப் பகுதியிலிருந்து ஒசூரை அடுத்த சானமாவு வனப் பகுதியில் 30–க்கும் மேற்பட்ட யானைகள் முகாமிட்டுள்ளதால், வனப் பகுதிக்கு அருகே உள்ள கிராம மக்கள், விவசாயிகள் எச்சரிக்கையுடன் இருக்குமாறு வனத் துறை தெரிவித்துள்ளது.

ஆண்டுதோறும் அக்டோபர், நவம்பர் மாதங்களில் உணவுக்காக ஒசூர் வனப் பகுதிக்கு பன்னேர்கட்டாவிலிருந்து யானைகள் கூட்டம் ஒசூர் வனப்பகுதிக்கு வருவது வழக்கம். நிகழாண்டும் நவம்பரில் ஒசூர் வனப் பகுதியை நோக்கி வரத் தொடங்கியுள்ள யானைகள் தண்ணீர்த் தேவையை பூர்த்தி செய்வதற்காக தென்பெண்ணை ஆறு இருப்பதாலும், உணவுத் தேவைக்கான முட்டைகோஸ், வெண்டை, கத்தரி, ராகி, அவரை, துவரை அதிகம் பயிரிடப்பட்டிருப்பதாலும் ஆண்டுதோறும் யானைகளின் வருகை அதிகரித்துள்ளது.

இந்த யானைகள் தேன்கனிகோட்டை வனச்சரகம் நொகனூர் வனப்பகுதி வழியாக ஒசூரை அடுத்த சானமாவு வனப் பகுதியில் முகாமிட்டு உணவுக்காக கூட்டம் கூட்டமாக பிரிந்து ராயக்கோட்டை, ஒகேனக்கல் வனப் பகுதிகளில் முகாமிட்டு பயிர்களைச் சேதப்படுத்தி வருகிறது.

இதனால், வனப்பகுதியை ஒட்டியுள்ள சானமாவு, பீர்ஜேப்பள்ளி, ராமாபுரம் உள்ளிட்ட 10க்கும் மேற்பட்ட கிராமங்களில் வசிக்கும் பொதுமக்கள், விவசாயிகள் பாதுகாப்பாக இருக்குமாறு வனத் துறையினர் எச்சரிக்கை விடுத்துள்ளனர். பகல் நேரத்தில் வனப் பகுதிக்கு அருகேயுள்ள விவசாயத் தோட்டங்களில் பாதுகாப்பாக வேலை செய்யுமாறும் மாலை, இரவு நேரங்களில் வனப்பகுதிக்கு அருகே செல்ல வேண்டாம் எனவும் கிராம மக்களுக்கு ஒலிப்பெருக்கி மூலம் அறிவுறுத்தப்பட்டுள்ளது.

முகாமிட்டுள்ள யானைகளின் நடமாட்டத்தை தீவிரமாக கண்காணித்து வரும் வனத் துறையினர் அந்த யானைகளை மீண்டும் கர்நாடக வனப் பகுதிக்குள் விரட்ட திட்டமிட்டுள்ளனர். மேலும் சில யானைகள் ஊடேதுர்க்கம் வனப்பகுதியிலும் முகாமிட்டுள்ளன.

கிருஷ்ணகிரி மாவட்டத்தில்

நவ. 25, 26 இல் வாக்காளர் பட்டியலில் பெயர் சேர்க்க சிறப்பு முகாம்

கிருஷ்ணகிரி, நவ. 23: கிருஷ்ணகிரி மாவட்டத்தில் நவ. 25, 26–ஆம் தேதிகளில் வாக்காளர் பட்டியலில் பெயர் சேர்க்க சிறப்பு முகாம்கள் நடைபெறுகிறது.

இதுகுறித்து கிருஷ்ணகிரி மாவட்ட ஆட்சியர் கே.எம்.சரயு வியாழக்கிழமை வெளியிட்ட செய்திக் குறிப்பு:

இந்திய தேர்தல் ஆணையத்தின் உத்தரவுபடி 1.1.2024 தேதியினை தகுதி நாளாகக் கொண்டு 18 வயது நிறைவடைந்தவர்கள் மற்றும் 18 வயதுக்கு மேற்பட்டவர்கள் வாக்காளர் படடியில் பெயர் சேர்க்காதவர்கள் வாக்காளர் பட்டியலில் தங்கள் பெயரை சேர்க்கும் வகையில் அக்டோபர் 27 முதல் டிசம்பர் 9–ஆம் தேதி வரை சிறப்பு சுருக்கமுறை திருத்தம் நடைபெற்று வருகிறது.

அதன் ஒருபகுதியாக கடந்த 4, 5–ஆம் தேதிகளில் 1,090 வாக்குச்சாவடி மையங்களில் சிறப்பு முகாம் நடைபெற்றது. அதில் பெயர் சேர்க்க (படிவம்–6) 16,760 விண்ணப்பங்களும், வாக்காளர் பட்டியில் திருத்தங்கள் செய்ய (படிவம் 8) மொத்தம் 6, 745 விண்ணப்பங்களும், இறந்த, வெளியூர் சென்ற மற்றும் இருமுறை பதிவு நீக்கம் செய்ய (படிவம் 7) மொத்தம் 778 விண்ணப்பங்களும் பெறப்பட்டன.

இந்த சிறப்பு முகாமில் விண்ணப்பிக்காத இளம் வாக்காளர்கள் மற்றும் விடுப்பட்ட வாக்காளர்கள் நவ. 25, 26 ஆகிய தேதிகளில் நடைபெறும் சிறப்பு முகாம் நாள்களில் அருகில் உள்ள வாக்குச்சாவடி மையங்களில் விண்ணப்பங்கள் பெற்று அன்றே நிறைவு செய்து உரிய ஆவணங்களுடன் வாக்குச்சாவடி நிலை அலுவலரிடம் விண்ணப்பிக்கலாம்.

பொதுமக்கள் இந்த சிறப்பு முகாம்களைப் பயன்படுத்தி வாக்காளர் பட்டியலில் பெயர் சேக்கவும், வாக்காளர் பட்டியலில் தங்களது பெயர்களை சரிபார்க்கவும் கேட்டுக் கொள்ளப்படுகிறார்கள். பொதுமக்களுக்கு ஏதேனும் சந்தேகங்கள் இருப்பின் 1950 என்ற இலவச உதவி எண்ணில் தொடர்பு கொண்டு கூடுதல் விவரங்களைப் பெறலாம் என அதில் தெரிவிக்கப்பட்டுள்ளது.

FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. DEVAS ENGINEERING SYSTEMS PRIVATE LIMITED.

RELEVANT PARTICULARS

1	Name of corporate debtor	**M/s. Devas Engineering Systems Pvt. Ltd.**
2	Date of incorporation of corporate debtor	06th April 2010
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Coimbatore
4	Corporate Identity Number/Limited Liability Identification Number of corporate debtor	U29150TZ2010PTC015970
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No 101A, SIPCOT Industrial Complex Phase-I, Hosur, Tamil Nadu - 635126
6	Date of closure of insolvency resolution process	16th November, 2023 [Liquidation ordered by NCLT on 17th November, 2023]
7	Liquidation commencement date of corporate debtor	17th November, 2023. [Order received on 21st November, 2023]
8	Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.no.IBBI/IPE-0143/IPA-1/2022-23/50033
9	Address and e-mail of the liquidator, as registered with the Board	No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641045
10	Address and e-mail to be used for correspondence with the liquidator	Ph.no: +91-94888-10404/73730-52341 Mail to: despl.liq@gmail.com
11	Last date for submission of claims	18th December, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **M/s.Devas Engineering Systems Private Limited** on 17th November, 2023.

Note : Applicable forms can be downloaded from the following portal : www. ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2017.

The stakeholders of Devas Engineering Systems Private Limited are hereby called upon to submit their claims with proof on or before 18th December, 2023 to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

CA S Prabhu
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
Liquidator of M/s.Devas Engineering Systems Private Limited
AFA No. AA1/50033/01/140224/10019 valid upto 14.02.2024

Date : 22.11.2023
Place : Coimbatore

TRADE MARK CAUTION NOTICE

Our Client, **M/s. NEXGEN LOGISTICS PRIVATE LIMITED.,** having their Registered Office at H.No.1-8-308/1/1, Patigadda Road, Begumpet, Hyderabad 500016, Telangana, India is the absolute owner of the following trademarks since 15.02.2013:

GarudaVega
International couriers
www.GarudaVega.com

GARUDAVEGA

The above-mentioned device mark (Logo) and the word mark Garuda Vega with Registration No: **4327235** in class 39 are in **use since 15th February 2013**, in respect of Domestic and International Courier, Cargo, Transport, Freight and Supply Chain Services, Logistics, Packaging and Storage of goods, Travel Arrangements and Providing Information in relation to the aforesaid services. Our client has other registrations of variants of the aforesaid trademarks registered for their business services across India for their Offices situated at multiple locations within India and outside India. The said registrations are valid and subsisting as of date.

The above marks are adopted and put to continuous use since 2013 by our client for their range of services offered and it has gained considerable reputation and goodwill in the market. Being the registered owner of the aforesaid trademark and its variants, our client alone has the exclusive common law rights and statutory rights to use the said trade marks and its variants in relation to the above-mentioned services and to obtain relief in respect of infringement or passing off of the aforesaid trademark and its variants under relevant sections of the Trademarks Act, 1999 and further amended as under Trade Marks (Amendment) Act 2010.

The Individuals, members of Trade and Public are hereby cautioned and notified against any unscrupulous Service Providers / Agents / Traders, with whom our Client has no nexus or association at this time, whatsoever that may misrepresent or pass off their services under the aforementioned trade mark and its variants thereof or any other mark deceptively similar to our Client's registered trade mark and its variants thereof. Therefore, the public is hereby cautioned against utilising the Services from any such individuals / entities.

Our client alone is entitled to use the aforesaid trademark and its variants thereof or authorize others to use them pursuant to a valid and binding active licensing agreement to such effect. **Notice is given to Whomsoever It May Concern that any use of the aforesaid trademark and its variants thereof or trademark(s) deceptively similar thereto, by any person(s) not authorized by our Client, will amount to violation of our Client's statutory as well as common law rights.** In the event of *infringement* or violation of our client's exclusive rights over the aforesaid trade mark, our client will be forced to initiate appropriate legal action.

The public in general especially individuals or organisations utilising Courier Services, are advised not to be attracted or lured by any Personal Calls, Social Media Promotions, email communications, Advertisements or solicitation made by any unauthorized Individuals / entities and may inform if any. Our client will take strict legal action promptly against such entities and thwart their attempts to mislead the public at large.

Dated this 23rd day of November, 2023

For **NEXGEN LOGISTICS PRIVATE LIMITED.,**

K.R. Rajasekaran M.B.A., M.L., Advocate & Legal Consultant - RJ Law Affiliate, 108 /1 C2, Rangasamy Avenue, Lakshmi Towers – 1st Floor, K.G Pudur, Mangalam Road, Tirupur – 641 687. Mobile : +91 94893 67770 E-mail : rj@rjlaw.in

ERK மருத்துவமனை
பல்நோக்கு மருத்துவ சிகிச்சைகள்
எருமியாம்பட்டி, கொக்கராப்பட்டி (PO), பாப்பிரெட்டிப்பட்டி (TK), தருமபுரி (DT)

திறப்பு விழா அழைப்பிதழ்

HEALTH 24/7

நாள்: 24.11.2023 (வெள்ளிக்கிழமை) நேரம் : காலை 9.15 மணிக்குமேல் 10.15 மணிக்குள்

20 Beds Hospital
இனிதே துவங்கப்படவுள்ளது. அனைவரும் வருகை புரிந்து விழாவை சிறப்பித்துத் தருமாறு அன்புடன் அழைக்கின்றோம்

சிறப்பு விருந்தினர்கள்

Dr.M.சாந்தி M.B.B.S., D.G.O.,
இணை இயக்குநர் நலப்பணிகள் தருமபுரி

Dr.R.அருண் M.B.B.S., D.L.O.,
C.M.O, அரசு மருத்துவமனை, பாப்பிரெட்டிப்பட்டி

Dr.R.தொல்காப்பியன் M.B.B.S.,
B.M.O, அரசு மருத்துவமனை, தீர்த்தமலை

திரு. A.K.P.மூர்த்தி
கோழிப்பண்ணை & சேகோ பேக்டரி பாப்பம்பாடி

Dr.V.செல்வராஜா M.S(Gen)., FICS.,
MD, தரண் மருத்துவமனை சேலம்.

Dr.C.ராஜேஷ்கண்ணன் M.B.B.S., DA.,
C.M.O, அரசு மருத்துவமனை, அரூர்

திரு. M.ரேணுகோபால் M.A., B.Ed.,
மாவட்டக் கல்வி அலுவலர் (தனியார் பள்ளிகள்) தருமபுரி

திரு. V.இராஜாமணி
செல்லியம்மாள் சேகோ பேக்டரி B பள்ளிப்பட்டி

அன்புடன் அழைக்கும்
E.R.செல்வராஜ் M.Sc., M.Ed., தாளாளர்
ERK கல்வி நிறுவனங்கள்

ஸ்ரீமதே ராமாநுஜாய நம
அருள்மிகு ஸ்ரீ லட்சுமி நரசிம்மர் துணை
அழகிய சிங்கனே அரிமுகத் தெய்வமே
முழங்கிய சிங்கமாய் மூவுலகம் நடுங்கவே
கலங்கிய இராக்கதன் அடங்கிய ஆணவம்
வழங்கிய தண்டனை வாயுர வாழ்த்துவோம்

தருமபுரி மாவட்டம், நல்லம்பள்ளி வட்டம், தண்டுகாரம்பட்டி
அருள்மிகு ஸ்ரீ லட்சுமி நரசிம்மர்
திருக்கோவில் ஜீர்ணோத்தாரண அஷ்டபந்தன
மகா ஸம்ப்ரோக்ஷண
(கும்பாபிஷேகம்)
பெருவிழா அழைப்பிதழ்

நாள் : 24.11.2023 வெள்ளிக்கிழமை காலை 9.30 மணிக்குமேல் 10.30 மணிக்குள்

இவ்விழாவிற்கு வருகைதரும் அனைத்து சொந்தங்களையும், பக்தகோடிகளையும் வருக ! வருக !! என வரவேற்கும்...

P.சிவலிங்கம், தலைமை ஆசிரியர் ஓய்வு
M.பார்வதி, ஆசிரியர் ஓய்வு
S.சிவபெருமாள், M.B.A.,
விழா சிறப்பு ஆலோசகர் மற்றும் முக்கியஸ்தர் கோவில் நிர்வாகம்

மற்றும் மகள்கள் மருமகன்கள், பேரன்கள், பேத்திகள்

S.பிரேமா சுந்திரம்
S.ஜோதிலட்சுமி சங்கர்
S.சரஸ்வதி அருணகிரி
S.ஸ்ரீ தேவி வெங்கடேஷ்

பேரன் பேத்திகள்
S.சுரேந்தர், B.E.,
S.கிஷோர், B.E.,
A.மேகசூரியன், B.Sc., (Foresty)
V.தருண் ஆதித்யா

S.தாரணி, B.E.,
S.சுஷ்மா, M.Sc., B.Ed.,
S.சர்மா, M.Sc., B.Ed.,
Dr. A.நர்மதா, M.B.B.S.,
Karpagam Medical College Hospital, Kovai.

இவ்விழாவிற்கு வருகைதந்து ஸ்ரீ லட்சுமி நரசிம்மரின் ஆசி பெற வாழ்த்துக்கள்
Dr. K.அருணகிரி, மாநில துணை தலைவர் BJP (Edu) தருமபுரி.

 FRIDAY 24.11.2023

Rain batters Kovai, Nilgiris; teen swept away in flood

Noyyal river overflows, heavy downpour reported in Nilgiris also, traffic between Mettupalayam and Kotagiri affected due to landslips

EXPRESS NEWS SERVICE
@ Coimbatore

HEAVY downpour was reported across Coimbatore and Nilgiris districts from Wednesday night. Mettupalayam recorded the highest rainfall of 37.3 cm and Noyyal river overflowed. Surplus water was discharged through Chithirai Chavadi anicut.Holiday was declared for schools in Karamadai block in Coimbatore and in Nilgiris on Thursday. Three youths were caught in a flash flood at Elerumaipallam near Kottaipirivu in Mathampalayam on Wednesday night. The incident took place when they tried to cross a bridge in a two-wheeler while returning to Kotagiri after attending a friend's marriage in Karamadai.

While two youths escaped to safety, J Pradeep Raj (19) of Kattabettu was washed away. As many as 18 Fire and rescue service personnel are searching for the youth. "Despite searching for 5 km, fire and rescue service personnel were unable to trace him of his body. Along with staff from Periyanacikenpalayam fire service office, more personnel from Thudiyalur also engaged in the search," said M Karthikesan Fire officer of Periyanaciken-palayam fire station. Due to heavy downpour, traffic was suspended from 6 am to 3 pm between Mettupalayam and Kotagiri road after landslips occurred at 15 places.

According to Mettupalayam fire officer K Balasundaram a major landslip occurred at Kunjappanai and a tree fell on the road around 5 am on Thursday. Landslips were reported in four other places and a few trees fell on the Mettupalayam - Coonoor road, Fire and rescue service personnel cleared them along with state highway workers. Passengers who were heading to Ooty in a SETC bus had a miraculous escape when a tree fell on the vehicle near Burliyar. A container that allegedly washed away from a construction site was found in a water source which is a branch of Noyyal river near Semmedu. A few farms that are located near the Noyyal river and cultivated raddish and banana plantations were submerged near Narasipuram.

Tourism minister K Ramachandran and Nilgiris MP A Raja inspected rain-affected areas in Queen Hills where a retaining wall was removed and Mountpleasant where landslides occurred due to heavy downpour. Raja told reporters that 25 persons have been given accommodation at temporary shelters across the district as rainwater entered their houses and steps have been taken to provide food and water etc.

Coimbatore district collector Kranthi Kumar Pati advised peole living in old buildings and mud houses in low-lying areas to move to safer locations considering the intensifying rain in the monsoon

The collector also cautioned people not to bathe or take selfies in water bodies.

(From left) Landslip on Mettupalayam-Kotagiri road, a paddy field in Semmedu submerged by water from Velliangiri hills, a man shielding himself from rain | EXPRESS

A container found under Siruvani water pipeline bridge near Narsipuram | S SENBAGAPANDIYAN

Crackdown on banned tobacco items: 527 held

SIVAGURU S @ Krishnagiri

AROUND 510 cases were registered and 527 people were arrested for possessing and selling banned tobacco products in the Hosur Police Sub-Division last month.

Also, around 12 tonnes of banned tobacco products worth ₹66. 17 lakh were seized in the seven police stations in Hosur police sub-division limit. The highest number of cases and arrests was reported in SIPCOT, where 114 cases were booked and 121 persons were arrested and the lowest is in Bagalur which has 55 cases and 46 arrests. The SIPCOT police limit is near the Tamil Nadu-Karnataka border, thereby many cases were reported during vehicle checks and raids in shops.

Also, out of 26 four-wheeler vehicles seized during vehicle check-ups, 16 were from SIPCOT. A total of 17 two-wheelers were seized in all seven police stations, said police sources.

People can inform Hosur DSP A Babu Prasanth about banned tobacco sales in Hosur and its surroundings at 63832 91232.

Vachathi case: One more convict surrenders in court

EXPRESS NEWS SERVICE
@ Dharmapuri

A FOREST department official who was convicted in Vachathi case surrendered at Dharmapuri Principal Sessions court on Thursday.

L Nathan (70) was District Forest Officer, when police, revenue and forest officieals unleashed brutality in Vachathi residents in June 1992. He is among the 215 whose conviction by Madras High Court was upheld by Supreme Court in October 2023. As per the SC order, he surrendered on Thursday. Additional district judge U Monica sent him to Vellore central prison. S Balaji, another convicted District Forest Officer surrendered on Wednesday.

RoB work on Thalli road to commence in a year

EXPRESS NEWS SERVICE @ Krishnagiri

KRISHNAGIRI MP Dr A Chella Kumar along with railway and highway department officials on Thursday inspected Thalli road near Hosur where a railway over bridge has been proposed. The project is expected to be launched in a year.

Addressing media persons Chella Kumar said, "Thousands of people use the level crossing on Thalli road. To replace the gate, an over bridge was proposed. Early this year, railway and highway officials conducted a feasibility study. On Thursday, railway chief engineer S Prabhu, south western eailway, Karnataka and Tamil Nadu state highway department officials inspected the spot . The over bridge would be built without affecting the Hosur inner ring road. The approximate length of the bridge will be one-kilometre."

Prabhu said the alignment plan would be sent to highway and other departments. After getting their clearance, the project estimate would be sent to the railway board. The project cost will be shared by railways and Tamil Nadu government. Divisional engineer, highway project, Salem, A Ganesan was among those who were present during the inspection.

MP Chella Kumar and officials inspecting Thalli road in Hosur on Thursday | EXPRESS

EXPRESS READ

Juvenile jumbo falls into pond in pvt farm, rescued

Coimbatore: Forest department officials on Thursday rescued a juvenile elephant that fell into the pond at Karadimadai Pirivu in Madukkarai forest range. The animal, aged around four years, fell into the pond in the farm owned by Kumar and located 700 metres from the forest boundary. Officials said the animal could have slipped into the pond while searching for food and water. ENS

aavin
N.M.R 180 - NAMAKKAL DISTRICT CO-OPERATIVE MILK PRODUCERS UNION LTD
1/1167, PARAMATY ROAD, E.B.COLONY (POST), NAMAKKAL (TK&DT) – 637 001.
Phone : No.96590 89008, 94458 94538 E.mail : aavinnmkl@gmail.com
TENDER NOTICE

Invited sealed tenders for vehicles through online for transportation of milk from Salem FBD to various Namakkal Union Agents Points by 19 Mini Lorries, 3 Mini autos and 1 omni for the preiod of 2023-2026 (3 Years). The Value of tender is around **13.27 Crores.**

The EMD should be remitted through offline
a) EMD for 5 ton to 7 ton hired lorries - Rs.25,000/-
b) EMD for 3 ton to 3.5 ton hired lorries - Rs.15,000/-
c) EMD for 1 ton to 2 ton hired lorries - Rs.10,000/-
d) EMD for 0.5 ton to 1.5 ton hired lorries, Mini Autos / Omni Rs.10,000/-

The tender forms can be downloaded from **tntenders.gov.in** at free of cost from the date of issue of advertisement to **13.12.2023** upto **3.00 p.m.** on all working days. And the duly filled tender forms should be submitted on or before **13.12.2023** by **05.00 PM** through online mode only. The opening of the tender forms will be on **15.12.2023** by **11.00 a.m.** All other details are enclosed with the tender form.

General Manager
Namakkal District Cooperative Milk producers union Ltd., Namakkal.
DIPR/ 6292 /TENDER/2023

aavin
N.M.R 180 - NAMAKKAL DISTRICT CO-OPERATIVE MILK PRODUCERS UNION LTD
1/1167, PARAMATHY ROAD, E.B.COLONY (PO), NAMAKKAL (TK&DT), PIN – 637 001.
E.mail : aavinnmkl@gmail.com Phone: 97900 97832, 78679 48581
TENDER NOTICE

Invited sealed tenders for vehicles through online for transportation of milk from MPCS, BMC's and Chilling Center Namakkal cc and P.Velur cc by operating 12 Mini Autos, 11 Mini Lorries, 1 Lorries, 1 LN2 vehicle, Team taxi -4, Input Taxi 3 and Head office (P&I) Taxi 1 / Diesel for Milk procurement Team Office / Input route works for the period of 2023 - 2025 (2 Years). The Value of tender is around 6.0 Crores.
EMD should be remitted through offline mode.
a) EMD for 5.0 ton to 6.9 ton hired lorries - **Rs.15,000/-**
b) EMD for 2.7 ton to 4.9 ton hired lorries - **Rs.10,000/-**
c) EMD for 1.5 ton to 2.5 ton hired mini lorries - **Rs.10,000/-**
d) EMD for 0.5 ton to 1.5 ton hired Autos Mini lorries/Autos/Taxi. - **Rs.10,000/-**

The tender form can be downloaded from **tntenders.gov.in** at free of cost from the date of issue of advertisement to **13.12.2023** upto **3.00 P.M.** on all working days and the duly filled tender forms should be submitted on or before **13.12.2023** by **5.00 P.M. through online** portal **"tntenders.gov.in"** only. The opening of the tender forms will be on **14.12.2023, 11.00 A.M.** All other details are enclosed with the tender form.

General Manager
DIPR/ 6292/TENDER/2023
Namakkal District Cooperative Milk producers union Ltd., Namakkal.

MAHATRANSCO
Maharashtra State Electricity Transmission Co. Ltd.
INVITATION FOR BID (IFB) (LOCAL COMPETETIVE BIDDING)
(RFX. No. 6000001121)
SRM E-Tender No. T-2325/MSETCL/CO/Projects/Pre-tender

MSETCL invites offers by SRM e-tendering in TWO bid system (Techno-Commercial Bid and Price Bid) from the eligible registered bidders for the turnkey works contract for construction of following line under Pune Zone.

Sr.No.	Name of Substation	Estimated cost in Rs. Lakhs
1.	Turnkey work contract for Construction of Balance work for 400kV D/C Hinjewadi - Winjhar line (from Loc. 148) - 33.577 km Package - B under Pune Zone , MSETCL, Maharashtra	3139.19 (Exclusive of GST)

Interested bidders may obtain further information available on website www.maliatransco.in / http://srmetender.mahatransco.in/ Any further amendments will be published on the above referred website only, so bidders are requested to check the website. The Bid documents are available on website from **06.11.2023 @ 18:00 to 06.12.2023 @ 13:00 Hrs.** for downloading.

Chief Engineer Projects)
MSETCL

TAMIL NADU POLLUTION CONTROL BOARD
PUBLIC NOTICE

Whereas as per Ministry of Environment and Forests, Government of India, New Delhi, Environment Impact Notification Number S.O.1533 dated 14.09.2006, public hearing at the site or in its close proximity, to be carried out in the manner prescribed in Appendix IV for ascertaining concerns of local affected persons for the projects covered in Schedule of the said Notification.

Whereas the public hearing at or in close proximity to the site has to be conducted by the State Pollution Control Board concerned in the specified manner as per paragraph 7(i) III. stage (3) and appendix IV of the said notification.

Whereas as required public hearing is proposed to be conducted by Tamilnadu Pollution Control Board for the following project on the date, time and venue as mentioned below.

Sl. No	Name of the Project and Location	Details of Project	Date & Time	Place
1.	M/s. Sumuka Blue Metals & M.Sand, S.F.No. 288 (P), Venkateshapuram Village, Shoolagiri Taluk, Krishnagiri District	Proposed Rough Stone Quarry lease over an extent of 3.00.0 Ha	27.12.2023 10.30 A.M	M/s. P.V.R – L.M.R Kalyana Mantapam, No. 344/1, 344/2, Berikai Village, Theertham Road, Shoolagiri Taluk, Krishnagiri District - 635105.

In this connection, it is informed that the Environmental Impact Assessment Report and the Executive Summary in English and Tamil is made available for public reference at the following places.
1. Office of the District Collector, Krishnagiri District, Krishnagiri.
2. O/o. The General Manager, District Industries Centre, Krishnagiri, Krishnagiri District.
3. O/o. The Joint Chief Environmental Engineer (Monitoring), TNPC Board, Opposite to Auxilliuim College, Gandhi Nagar, Vellore - 632 006.
4. O/o. The District Environmental Engineer, TNPC Board, Plot No. 149-A, Ist Floor, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur – 635 126, Krishnagiri District.
5. Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600 032.
6. State Environment Impact Assessment Authority, 4D, Panagal Building, Saidapet, Chennai – 600 015.
7. Regional Office, Ministry of Environment, Forest and Climate Change, South Eastern Zone, 1st and 2nd Floor, Handloom Export promotion council Building, 34, Cathedral garden, Nungambakkam, Chennai – 600 034.
8. O/o. Block Development Officer, Shoolagiri Panchayat Union, Shoolagiri Taluk, Krishnagiri District.
9. O/o Thasildhar, Shoolagiri Taluk , Shoolagiri, Krishnagiri District.

Suggestions, views, comments and objections of the public are invited within **THIRTY DAYS** from the date of publication of this notice by Tamil Nadu Pollution Control Board.

All persons including Bonafide Residents, Environmental Groups and others, located at the project site / sites of displacement / sites likely to be affected can participate in the Public Hearing and they can also make Oral / Written suggestions to the District Environmental Engineer, Tamil Nadu Pollution Control Board, Plot No.149-A, 1st Floor, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur – 635 126, Krishnagiri District on the above project.

Member Secretary
Tamil Nadu Pollution Control Board
Chennai - 32.
DIPR/1334/Display/2023

KERALA WATER AUTHORITY e-Tender Notice
Tender No : SE/PHC/MPM/196/2023-24

JJM Malappuram District - WSS to Chungathara and adjoining GPs Construction and comissioning of GLSR CWPM and allied works. EMD : Rs. 100000, Tender fee : Rs. 8270, Last Date for submitting Tender : 26-12-2023 03:00:pm, Phone : 04832734871
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
KWA-JB-GL-6-1674-2023-24
Superintending Engineer, PH Circle, Malappuram

CUB
TRUST AND EXCELLENCE SINCE 1904
CITY UNION BANK LIMITED
Credit Recovery and Management Department
Administrative Office, No. 24-B, Gandhi Nagar, Kumbakonam - 612 001. E-mail id: crmd@cityunionbank.in,
Phone : 0435 - 2432322 Fax: 0435-2431746

POSSESSION NOTICE
(Immovable Property)

Whereas, the undersigned being the Authorised Officer of City Union Bank Ltd., having its Administrative Office at No. 24-B, Gandhi Nagar, Kumbakonam-612001 and one of the Branch Offices at **12, C.P.Kanniah Street, Rasipuram - Tamil Nadu - Rasipuram Branch** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2)&(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **15.05.2023** calling upon the borrowers **No.1.Mrs. S.Shanthi, W/o.Sivaraj, No.35A/4, Varadhan Street, Rasipuram, Namakkal - 637408 Also at, Mrs.S.Shanthi, W/o.Sivaraj, D.No.36, Varadhan Street, Rasipuram Town & Post, Namakkal District - 637408. No.2.Mr. S.Gogulnath, S/o.Sivaraj, No.35A/4, Varadhan Street, Rasipuram, Namakkal - 637408** to repay the amount mentioned in the notice being **Rs.17,21,148/- (Rupees Seventeen Lakh Twenty One Thousand One Hundred and Forty Eight Only)** within 60 days from the date of the said notice with subsequent interest thereon from **12.05.2023** with monthly rests.

The Borrowers above named having failed to repay the amount despite the receipt of the above referred statutory notice, NOTICE is hereby given to the borrowers above named and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on this **21st day of November 2023.**

The Borrowers above named in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of City Union Bank Ltd., for an amount of **Rs.17,69,240/- (Rupees Seventeen Lakh Sixty Nine Thousand Two Hundred and Forty Only)** and interest thereon from **21.07.2023** till the repayment of entire dues.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE OF PROPERTY
Immovable Property Mortgaged to our Bank
Schedule A (Property Owned By S.Shanthi)

Property Description: All the piece and parcel of the following lands situate in Rasipuram Town within the jurisdiction of Rasipuram Sub-Registrar office and Namakkal Registration District **Item No:1** The Land 540 Sq.ft measuring 15 feet East to West 36 feet North to South in old Ward No.11 later in Ward No.13 and now as Ward No.27 situate in Varadhan Street **Bounded by South of** Municipality Common Toilet, **West of** Item No.2 & Properties in door No.37, **North of** East-West common pathway, **East of** Property of Natesan and Door No.35 The Land with building constructed in it and electricity service connection and Door No is 36.
Item No:2 The 756 1/2 sq.ft in 2 bits,the 1st Bit Measuring 43 1/2 Ft North to South, 15 Ft East to West totaling 652 1/2 Sq.ft,the 2nd Bit East of 1st Bit of Measuring 27 3/4 Ft North to South 3 3/4 Ft East to West Totaling 104 Sq.ft with a building constructed in the above said land bearing Door No.37 and having a Municipal water connection, Electricity service connection **Bounded by East of** item No.1, **West of** Lands belonging to temple, **North of** Lands of pappayee@unnamalai, **South of** Municipality Toilet The above said Item No 1 & 2 GR.S.F.Nos.122/21 are presently surveyed under Town survey in Ward B, Block 3, T.S.No.146 and 147 respectively.

Place: Rasipuram, Date: 21.11.2023 **Authorised Officer**

Regd. Office : 149, T.S.R. (Big) Street, Kumbakonam, Thanjavur District, Tamilnadu - 612001,CIN - L65110TN1904PLC001287, **Telephone No.** 0435 - 2402322, **Fax :** 0435 - 2431746, **Website :** www.cityunionbank.com

ORIGINAL LAND/PROPERTY DOCUMENT LOST

I, **Anbarasi,** (Aadhar No.6045 4573 2885), W/o Elavarasan, aged about 46 years, residing at Parayapatti Pudhur Village and Post, Pappireddipatti Taluk, Dharmapuri District, Do here by inform to the general public that I have lost the Original document pertaining to my Parents property registered in **Document No:3115/2014** registered at Pappireddipatti Sub Registrar Office. That Document is found missing on 02.08.2023 at Marandahalli. If anyone finds the said document, please contact me over phone no: **9489167774** or at the following residential address.

Anbarasi, W/o Elavarasan, Parayapatti Pudhur Vill & Po, Pappireddipatti Taluk, Dharmapuri District,

FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. DEVAS ENGINEERING SYSTEMS PRIVATE LIMITED.

RELEVANT PARTICULARS

1	Name of corporate debtor	**M/s. Devas Engineering Systems Pvt. Ltd.**
2	Date of incorporation of corporate debtor	06th April 2010
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Coimbatore
4	Corporate Identity Number/Limited Liability Identification Number of corporate debtor	U29150TZ2010PTC015970
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No 101A, SIPCOT Industrial Complex Phase-I, Hosur, Tamil Nadu - 635126
6	Date of closure of insolvency resolution process	16th November, 2023 [Liquidation ordered by NCLT on 17th November, 2023]
7	Liquidation commencement date of corporate debtor	17th November, 2023. [Order received on 21st November, 2023]
8	Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.no.IBBI/IPE-0143/IPA-1/2022-23/50033
9	Address and e-mail of the liquidator, as registered with the Board	No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641045 Ph.no: +91-94888-10404/73730-52341 Mail to: despl.liq@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	
11	Last date for submission of claims	18th December, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **M/s.Devas Engineering Systems Private Limited** on 17th November, 2023.

Note : Applicable forms can be downloaded from the following portal : www. ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2017.

The stakeholders of Devas Engineering Systems Private Limited are hereby called upon to submit their claims with proof on or before 18th December, 2023 to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

CA S Prabhu
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
Liquidator of M/s.Devas Engineering Systems Private Limited
AFA No. AA1/50033/01/140224/10019 valid upto 14.02.2024
Date : 22.11.2023
Place : Coimbatore

TRADE MARK CAUTION NOTICE

Our Client, **M/s. NEXGEN LOGISTICS PRIVATE LIMITED.,** having their Registered Office at H.No.1-8-308/1/1, Patigadda Road, Begumpet, Hyderabad 500016, Telangana, India is the absolute owner of the following trademarks since 15.02.2013:

GarudaVega
International couriers
www.GarudaVega.com
GARUDAVEGA

The above-mentioned device mark (Logo) and the word mark Garuda Vega with Registration No: **4327235** in class 39 are in **use since 15th February 2013**, in respect of Domestic and International Courier, Cargo, Transport, Freight and Supply Chain Services, Logistics, Packaging and Storage of goods, Travel Arrangements and Providing Information in relation to the aforesaid services. Our client has other registrations of variants of the aforesaid trademarks registered for their business services across India for their Offices situated at multiple locations within India and outside India. The said registrations are valid and subsisting as of date.

The above marks are adopted and put to continuous use since 2013 by our client for their range of services offered and it has gained considerable reputation and goodwill in the market. Being the registered owner of the aforesaid trademark and its variants, our client alone has the exclusive common law rights and statutory rights to use the said trade marks and its variants in relation to the above-mentioned services and to obtain relief in respect of infringement or passing off of the aforesaid trademark and its variants under relevant sections of the Trademarks Act, 1999 and further amended as under Trade Marks (Amendment) Act 2010.

The Individuals, members of Trade and Public are hereby cautioned and notified against any unscrupulous Service Providers / Agents / Traders, with whom our Client has no nexus or association at this time, whatsoever that may misrepresent or pass off their services under the aforementioned trade mark and its variants thereof or any other mark deceptively similar to our Client's registered trade mark and its variants thereof. Therefore, the public is hereby cautioned against utilising the Services from any such individuals / entities.

Our client alone is entitled to use the aforesaid trademark and its variants thereof or authorize others to use them pursuant to a valid and binding active licensing agreement to such effect. **Notice is given to Whomsoever It May Concern that any use of the aforesaid trademark and its variants thereof or trademark(s) deceptively similar thereto, by any person(s) not authorized by our Client, will amount to violation of our Client's statutory as well as common law rights.** In the event of *infringement* or violation of our client's exclusive rights over the aforesaid trade mark, our client will be forced to initiate appropriate legal action.

The public in general especially individuals or organisations utilising Courier Services, are advised not to be attracted or lured by any Personal Calls, Social Media Promotions, email communications, Advertisements or solicitation made by any unauthorized Individuals / entities and may inform if any. Our client will take strict legal action promptly against such entities and thwart their attempts to mislead the public at large.

Dated this 23rd day of November, 2023

For **NEXGEN LOGISTICS PRIVATE LIMITED.,**

K.R. Rajasekaran M.B.A., M.L., Advocate & Legal Consultant - RJ Law Affiliate, 108 /1 C2, Rangasamy Avenue, Lakshmi Towers – 1st Floor, K.G Pudur, Mangalam Road, Tirupur – 641 687. Mobile : +91 94893 67770
E-mail : rj@rjlaw.in

All the news.
In just a click.
Log to www.newindianexpress.com
THE NEW INDIAN EXPRESS
/thenewindianxpress
@newindianxpress
+The New Indian Express
Google Play
App Store